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Friday, December 02, 2016 Agrahayana 11, 1938 (Saka)

#### **LOK SABHA DEBATES**

(English Version)

# Tenth Session (Sixteenth Lok Sabha)



(Vol. XXI Contains Nos. 11 to 21)

# LOK SABHA SECRETARIAT NEW DELHI

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#### LOK SABHA

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Friday, December 02, 2016/Agrahayana 11, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER in the Chair]

#### REFERENCE BY THE SPEAKER

## 32<sup>nd</sup> Anniversary of the Bhopal Gas Tragedy

[Translation]

**HON. SPEAKER:** As you all know that tomorrow, 3 December 2016, is the 32nd anniversary of the Bhopal gas tragedy. This day in the year 1984, the most horrific accident shook the world in which leakage of methyl isocyanate gas and other toxic gases caused great devastation. As a result of this, thousands of people were killed, thousands of others suffered serious side-effects and are reeling under the same. The devastating consequences of this incident were so fatal that several infants born thereafter were also found to be suffering from various diseases.

This House reaffirms its condolences and support to the victims of this tragedy. Now the House will remain silent for some time in honour of the departed souls.

#### **11.02 hours**

(The Members then stood in silence for a short while.)

\_\_\_\_\_\_

[Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Hon. Speaker, I would like to make a request.

HON. SPEAKER: You will speak later. Let Shri Sudip speak.

.... (Interruptions)

**SHRI MALLIKARJUN KHARGE:** Hon. Speaker, I have a request. The way tribute was paid to the victims of the Bhopal Gas tragedy, reference should also be made to those 100 men who lost their lives as a result of standing up in queues. ... (*Interruptions*)

[English]

HON. SPEAKER: Shri Sudip ji, do you not want to say anything?

... (Interruptions)

[Translation]

SHRI JYOTIRADITYA MADHAVRAO SCINDIA (GUNA): Hon. Speaker, Shri Kharge has spoken about a very important matter.... (Interruptions)

[English]

HON. SPEAKER: I have not allowed that.

... (Interruptions)

#### **11.04 hours**

#### **SUBMISSION BY MEMBER**

Re: Deployment of Army personnel around some Toll Plazas in West

Bengal

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, yesterday in the afternoon, it was suddenly observed in West Bengal that the Army has taken over most of the toll plazas of the city of Kolkata and West Bengal. When the hon. Chief Minister enquired, she found that no permission was sought from the Secretariat of the West Bengal Government. 'Nabanna', is the name of the Secretariat of the West Bengal which is just attached to the Vidyasagar Toll Plaza. Just adjacent to this Toll Plaza, Army was deployed. Army was deployed in 19 places of the State of West Bengal. When clarifications were sought for, they said that it was a routine programme that they were launching. We cannot understand as to what the Army has to do for this. If such operation is to be made, then it should be communicated from the Ministry. The Defence Ministry will tell the State Government and they will come to the rescue. It is a fantastic situation going on. Army has declared today in the morning their authority by saying that they are making the routine exercise in all the North Eastern States -- Manipur, Assam, Arunachal, Nagaland, Meghalaya, Tripura, Mizoram and West Bengal. Even they do not have the idea that West Bengal does not fall under the jurisdiction of the North-Eastern region.

The people of the country have the highest faith in the Army. They fight for the country. They give their lives for the country but why they are being used for this purpose? At some points they are collecting toll. We have a video showing this. I handed over a pen drive yesterday to the hon. President of India. I had reported to him also. Kumari Mamata Banerjee is sitting on a *dharna* inside her Chamber at 'Nabanna'. We would request the hon. Defence Minister to immediately withdraw Army from there and if any such exercise is to be carried out, Government to Government negotiation should be there and then only the decision is to be taken. Otherwise, it will be difficult for the Ministry to convince us for the act. We will take it that motivation is behind all this and the federal structure is going to be challenged.

SHRI MALLIKARJUN KHARGE: Madam, I would like to support him.... (*Interruptions*)

[Translation]

**HON. SPEAKER:** Not everyone will speak on this.

.... (Interruptions)

[English]

**SHRI MALLIKARJUN KHARGE:** You may listen to us first and then let him reply.... (*Interruptions*) This is not the way.... (*Interruptions*)

[Translation]

CHEMICALS AND THE MINISTER OF **FERTILIZERS** AND **MINISTER** OF **PARLIAMENTARY AFFAIRS** (SHRI **ANANTKUMAR):** Hon. Speaker, I would like to request the opposition and Shri Sudip Bandyopadhyay that ... (Interruptions) do not drag the Indian army in politics. ... (Interruptions) Indian Army is protecting India, and protecting India's democracy. ...(Interruptions) We respect and honour them. ... (Interruptions) What has been done in West Bengal, Kolkata and the rest in Purvanchal is a routine exercise. ... (Interruptions)

Hon. Speaker, I would like to request through you that the Defence Minister is present in the House. ... (Interruptions) He will give full-fledged reply on this. ... (Interruptions) But dragging the Indian army into politics is not right, it is not fair. ... (Interruptions) This is absolutely unfair. ... (Interruptions)

Hon. Speaker, I would like to request that if you question about the Indian Army outside and create ruckus inside, then it is not right. ... (Interruptions)

# THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): Hon. Speaker, I am deeply shocked by the way the Chief Minister of a State has spoken about the Indian Army today. ... (Interruptions) I have to tell the House in this regard that this is a routine exercise of the Army, which has been going on for the last several years. ... (Interruptions)

[English]

**HON. SPEAKER:** Please listen to him. Please listen to him completely.

... (Interruptions)

**SHRI ANANTHKUMAR**: Madam, they should listen to the statement being made by the hon. Minister.... (*Interruptions*)

[Translation]

**SHRI MANOHAR PARRIKAR:** This exercise was conducted last year also, on 19th and 21st November, 2015. ... (*Interruptions*) This exercise has been going on for almost 15-20 years. ... (*Interruptions*)

HON. SPEAKER: Hon. Minister, please continue.

.... (Interruptions)

[English]

HON. SPEAKER: Kakoli ji, this is not fair.

[Translation]

SHRI MANOHAR PARRIKAR: Hon. Speaker, this time also the Eastern Command, has along with the rest of the States, done this exercise in the States of West Bengal, Assam, Arunachal Pradesh and all other North Eastern states. ... (Interruptions) Before that, this exercise has also been done in UP, Jharkhand and Bihar. ... (Interruptions)

[English]

**HON. SPEAKER:** You may complete your statement.

[Translation]

SHRI MANOHAR PARRIKAR: The Army informed the concerned officials in different States in this regard this year also... (*Interruptions*) the concerned officials in West Bengal were informed about it. ... (*Interruptions*) [English]

**SHRI SUDIP BANDYOPADHYAY**: No.... (*Interruptions*)

[Translation]

**HON. SPEAKER:** Hon. Minister, please complete your point. You should get used to it.

.... (Interruptions)

**SHRI MANOHAR PARRIKAR:** The original date of this exercise was 28<sup>th</sup>, 29<sup>th</sup> and 30<sup>th</sup> November, which was changed as per the advisory of the police to 1<sup>st</sup> and 2<sup>nd</sup> December. ... (*Interruptions*) Because the police said that a call for Bandh was given on 28<sup>th</sup> and there could be some problems, so this exercise was postponed for the 1<sup>st</sup> and 2<sup>nd</sup> . ... (*Interruptions*)

[English]

**SHRI SUDIP BANDYOPADHYAY**: What is the purpose of the Army? Why are they being involved? ... (*Interruptions*)

[Translation]

SHRI MANOHAR PARRIKAR: The joint inspection has been conducted

with the police in all the programmes due to apprehension of traffic congestion.

... (Interruptions) A joint exercise has been conducted with the police as to

where they would be deployed and how they would be deployed. I regret to

say that to call this type of routine exercise of the Army as controversy in the

House is wrong. ... (Interruptions] [English] This is a political frustration

rather than correct aspect being pointed out. [Translation] This is only political

frustration.... (Interruptions)

HON. CHAIRPERSON: Shri Sudip, please no discussion.

... (Interruptions)

#### 11.10 ½ hours

#### **ORAL ANSWERS TO QUESTIONS**

[Translation]

HON. SPEAKER: Question No. 241, Shri Ramesh Bidhuri.

(Q. 241)

[Translation]

SHRI RAMESH BIDHURI: Madam, Hon. Prime Minister said that this Government is dedicated to the poor.... (*Interruptions*) how many ambulances have been arranged for the poor and the backward people in the last two years and what arrangements has the Government made to transport the bodies from Government hospitals to their homes through Hearse? ... (*Interruptions*) How many such cases related to the financial assistance provided for their maintenance are pending? That is what I want to know from the Hon. Minister, through you. ... (*Interruptions*)

#### **11.11 hours**

(At this stage, Shri Deepender Singh Hooda and some other hon. Members Came and sat/stood on the floor near the Table)

SHRI FAGGAN SINGH KULASTE: Hon. Speaker, as far as the question of the Hon. Member is concerned, we provide assistance to the State

Governments based on their requirement through the National Health Mission.... (*Interruptions*) Whether it is making arrangement for 108, 102 or 104, we provide assistance through the National Health Mission based on the requirement of the state governments. ... (*Interruptions*) To sum up, it is a State subject, and states look after it.... (*Interruptions*)

**SHRI RAMESH BIDHURI:** Madam, how have the states utilised the assistance given to them by the Central Government?... (*Interruptions*)

**HON. SPEAKER:** Shri Bidhuri, wait a minute.

I request all the hon. Members, I do not mean to stop you. This has been going on for many days. All these members also have the right to question the Hon. Minister and seek reply. Please don't interrupt him. Please stay here, do not interrupt the Ministers like this. Do not stand in front of the Minister. I can only request this.

... (Interruptions)

[English]

HON. SPEAKER: Do not do that. Do not seize someone else's right.

... (Interruptions)

[Translation]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTH KUMAR): Madam, in the last thirty-forty years, no one has stood before the treasury bench, so they should be stopped, it should not be allowed. ... (Interruptions)

**HON. SPEAKER:** I will be forced to take your name.

... (Interruptions)

**HON. SPEAKER:** I am giving you one time warning. I am warning you. If you come here [English] I will have to name you.

... (Interruptions)

[Translation]

SHRI RAMESH BIDHURI: Madam, through you, I would like to ask the hon. Minister that how many such ambulances have been plied by the state governments, he is required to give the figures. ... (*Interruptions*) Whether the financial assistance given to them is being utilised by the state governments or not?... (*Interruptions*)

SHRI FAGGAN SINGH KULASTE: Hon. Speaker, as I have said, this is a state matter. We provide assistance to the state governments based on their requirement, and especially we have control over the quality. The rest depends on the state government to decide on what basis they should make a plan to provide facilities to the people there. ... (Interruptions) About that I have said that different states have different dial numbers as 108, 102 and 104. ... We provide assistance to them as per their requirement and we provide financial assistance and ensure quality control and support. ... (Interruptions)

**HON. SPEAKER:** Shri Jitendra Chaudhury - Not present.

#### [English]

SHRI BHEEMRAO B. PATIL: I would like to know whether the Government of India has provided any technical and financial support to medial ambulance services in the Telangana State under the National Health Mission (NHM)?... (*Interruptions*) How much fund has been spent on this? Please provide the details thereof... (*Interruptions*)

I would also like to know whether the Government of India has received a proposal for the financial assistance from the State of Telangana to strengthen the healthcare system in the Telangana State, especially for ambulance services... (*Interruptions*).

#### [Translation]

SHRI FAGGAN SINGH KULASTE: Hon. Speaker, as far as the State of Telangana is concerned, I have stated that whether it is for dial services under 108, 102 or 104, we give grants based on the proposals of the state governments. ... (Interruptions) The state governments have to take the decision. ... (Interruptions) As far as quality is concerned, we provide them technical support and other support based on our guidelines.

SHRI DADDAN MISHRA: Hon. Speaker, recently, the media had drawn the attention of the whole country to some heart wrenching incidents in different parts of the country.... (*Interruptions*) The entire country has witnessed the dead bodies being carried on shoulders in various hospitals of the country. ... (*Interruptions*) Through you, my question to the Hon. Minister is that is there

a provision to send dead bodies to their homes under the emergency ambulance service after the death of a patient in hospitals? ... (*Interruptions*)

SHRI FAGGAN SINGH KULASTE: Hon. Speaker, I would like to tell the Hon. Member in regard to the question raised by him that as far as special arrangements are concerned, the state government looks into that. ... (Interruptions) Our mandate is to support only that subject and if any such incident has happened, about which the Hon. Member would give information, we will definitely interrogate the matter and submit a reply to the Hon. Member.... (Interruptions)

SHRI AJAY MISRA TENI: Hon. Speaker, as given in reply to the question, Emergency Medical Ambulance Service and emergency services, funding and technical facility are provided under the National Health Mission on the proposals of the State and UTs... (Interruptions) Hon. Speaker, through you, I want to know from the Hon. Minister about Uttar Pradesh. As stated in his reply that one can dial 108, 988, 102 and 104 for such ambulances in Uttar Pradesh... (Interruptions) A total of 3258 ambulances have been provided under N.R.H.M. in Uttar Pradesh for which more than Rs. 251 crore has been provided by the Central Government to the government of Uttar Pradesh in 2015-2016... (Interruptions) My question is that under the facilities provided under emergency medical ambulance under the N.R.H.M., the UP government has named the said ambulance as Samajwadi Ambulance service for political reasons. ... (Interruptions) My question is whether this has been done on the

guidelines of the Central Government or have they named the ambulance

services provided under the N.R.H.M as Samajwadi Ambulance Service only

for political gains?... (Interruptions)

SHRI FAGGAN SINGH KULASTE: Hon. Speaker, as the hon. Member has

said about Uttar Pradesh, as far as the number and service of ambulance is

concerned, you will see that a total of 3258 ambulances have been provided so

far. ... (Interruptions) As far as their political interest is concerned, if any such

matter brought on record, the government will definitely look into it....

(*Interruptions*)

**HON. SPEAKER:** Question No - 242.

Shri S.P. Muddahanume - not present.

... (Interruptions)

HON. SPEAKER: Hon. Minister.

(Q. 242)

[Translation]

HON. SPEAKER: Shri Pashupati Nath Singh - Absent.

SHRI GANESH SINGH: Hon. Speaker, the 25.5 crore accounts that have been opened in Jan Dhan Yojana is a historic work done by the Prime Minister. ... (Interruptions) The demonetisation that has taken place so far, in which the idea of creating a cashless society has started, in such a situation the importance of Jan Dhan accounts has increased. I want to know from the Hon. Minister whether any measures are being taken to activate the accounts of people whose accounts have not been reactivated?... (Interruptions) Will all these accounts be included in the Garib Kalyan Yojana which is going to be launched by the Prime Minister and will any measures be taken to make the overdraft facility, which has been available to about 24 lakh people so far, more effective?... (Interruptions)

SHRI SANTOSH KUMAR GANGWAR: Hon. Speaker, I would like to inform the Hon. Member that on 28th August 2014, the world's largest scheme, Jan Dhan Yojana, announced by the Prime Minister, ... (Interruptions) is running quite well. As pointed out, a total of 25.66 crores accounts have been opened under this scheme. Under this scheme, the number of accounts opened in rural areas are 15.73 crore while 9.94 crore accounts have been opened in urban areas. ... (Interruptions) Rs. 72,834 crore have been deposited in the accounts opened under this scheme. ... (Interruptions) All these accounts are

functioning on their own and are active. ... (*Interruptions*) All I can say is that this is a special benefit in itself and the maximum possible help will be given through it. ... (*Interruptions*) There is a need to do normal transactions in those accounts. ... (*Interruptions*)

SHRI BHAIRON PRASAD MISHRA: Hon. Speaker, the decision taken by our government to open Jan Dhan account is really quite commendable. ... (Interruptions) It has come to be seen that the people belonging to poor sections in the country... (Interruptions) Those who live in villages, ... (Interruptions) 'Pradhan Mantri Suraksha Bima Yojana' and 'Atal Pension Yojana' were introduced, ... (Interruptions) from which they could get the benefit of social security. (Interruptions) But due to lack of awareness among them and people not knowing, such as over draft facility, ... (Interruptions) If they do not operate their account for 45 days or a few days in a row, they do not get over draft facility. ... (Interruptions)

I would like to know from the Hon. Minister whether the people of the branch will run a special exercise to sensitise the poor and the underprivileged by setting up camps there. ... (*Interruptions*)

**SHRI SANTOSH KUMAR GANGWAR:** Hon. Speaker, I agree with the suggestion of the Hon. Minister, whatever maximum effort can be done... (*Interruptions*) Because all the banks are cooperating in this work. ... (*Interruptions*) An associate in banks, a business facilitator, is also helping in

this work. ... (*Interruptions*) Wherever there is a need in the rural area, it will be used. ... (*Interruptions*)

[English]

**HON. SPEAKER:** Again I am requesting all of you on this side to please go to the other side. Do not disturb other Members.

... (*Interruptions*)

[Translation]

**HON. SPEAKER:** This is not good.

... (Interruptions)

HON. SPEAKER: You should not disturb others.

... (Interruptions)

(Q.243)

#### [Translation]

SHRI KIRTI AZAD: Hon. Speaker Madam, on your behalf, I extend my heartiest congratulations to the Hon. Health Minister on his birthday today. ... (Interruptions) Also, I thank him because he has answered the question very elaborately. ... (Interruptions) We all know that in backward states, especially Bihar or the north-eastern states around it ... (Interruptions) There is a collapse of health system there. ... (Interruptions) We saw a few days back and even in the first question, it was said that vehicles for transporting dead bodies are also unavailable, ... (Interruptions) But the Hon. Health Minister, who has started online prescriptions and doctors, especially in a state like Bihar where government doctors also do private jobs. ... (Interruptions) In such a situation, and especially when health is a state subject ... (Interruptions) Many schemes have been started by the Health Ministry and other ministries, but they are not able to reach the people. ... (Interruptions) In such a situation, how will there be coordination between the state and the Central Government through I.T. So, that everything can be done online.... Solutions ... (Interruptions) (Interruptions) Hon. Chairperson, coordination is the most difficult task. He replied in Part B-1:

[English] "Health record is being undertaken in a phased manner."

#### [Translation]

When it hasn't even started, when will it be done in the phased manner? I want to know when will it start and when will this phased manner end. When the Government wants to make medicine directly online through IT solutions, has any timeline been made, for the same, by the Government? The Hon. Minister needs to tell me how will this be completed in a phased manner, when the work has not yet started?

**SHRI FAGGAN SINGH KULASTE:** Hon. Speaker Madam, we have begun it in August, 2016 and to carry it forward without any interruptions, we have prepared a structure. We have just announced it.

#### [English]

SHRIMATI BIJOYA CHAKRAVARTY: Madam, it is a very important Question. We are all concerned about it. ... (*Interruptions*) The system that is going on presently is not helping the common people sometimes. So, if information technology solutions are used properly, they will help each and every one in the country. Sometimes, it is seen that the writings of the doctors are not read properly.... (*Interruptions*) If those papers are linked with information technology and supplied to the patients, it will help the common man because in today's world, we have got a lot of different critical diseases including AIDS, cancer and other diseases concerning children. ... (*Interruptions*) A lot of research has been done and medical facilities are being

given to people. ... (*Interruptions*) If they are brought under information technology, it will surely help the country.... (*Interruptions*)

I would like to ask the hon. Minister as to whether these medical facilities provided with IT solutions would be available all over the country including UTs and each and every village in the rural areas? Have these facilities reached those areas or not? ... (*Interruptions*)

[Translation]

SHRI FAGGAN SINGH KULASTE: Hon. Speaker Madam, as the Hon. Member has said and I know how to make the eastern regions and the remote areas more efficient through technology. As I have said earlier, we have started this scheme in August, 2016. It is our endeavour that all the centres of the state governments, P.H.C.s and the Central Government will be coordinated. Once it is registered online, in any part of the country, if a patient goes to any centre, then all the records will be computerised. One of the motives behind this is that the patient does not have to wander and we are certainly carrying it forward....(Interruptions)

**DR. KIRIT SOMAIYA:** Hon. Chairperson Madam, in the recent demonetisation, it has been revealed that there has been a large scale nameless transactions in Jan Dhan accounts.... (*Interruptions*)

HON. SPEAKER: Please sit down.

Shri Kunda Vishweshwar Reddy

[English]

KONDA VISHWESHWAR REDDY: SHRI Madam. information technology in health care can reduce the cost of health care and increase the quality of health care. ... (Interruptions) The Government has undertaken a very good project to implement but before implementing information technology solutions, we have to standardise information. Has the Government taken steps to standardise information in health care? ... (Interruptions) For example, India is the only developed country without National Drug Codes. Without National Drug Codes, we cannot implement it. We use disease codes of WHO which are not localised. We also do not have laboratory codes. So, before implementing information technology, we have to standardise information. ... (Interruptions) Is the Government planning to standardise information in health care using National Drug Codes? ... (Interruptions) [Translation]

SHRI FAGGAN SINGH KULASTE: Hon. Speaker Madam, as Hon. Member has said, this is definitely our endeavour and we will consider it and come up with our programme very soon in the future. We will definitely cover it as well. We have about five and a half hundred such centres where it has been computerised as an experiment.

SHRI SHARAD TRIPATHI: Hon. Speaker Madam, I thank you for giving me an opportunity to ask supplementary question. I would like to know from the Hon. Minister through you that arrangements are being made to connect many P.H.C. and C.H.C centres of the country under the National

Telemedicine Network Scheme. Financial assistance has also been provided to

Maharashtra, Rajasthan and Tripura during the current year. The largest state

in the country is Uttar Pradesh, which has the highest population and has the

highest number of C.H.C. and P.H.C.

I would like to know from the Hon. Minister, by when will the

arrangements to connect C.H.C. and P.H.C. centres of Uttar Pradesh be made?

SHRI FAGGAN SINGH KULASTE: Madam, Hon. Member has

specifically mentioned about C.H.C., P.H.C. and District Hospitals of Uttar

Pradesh. I would like to tell him that as this is the subject of the state

government, it has to be seen by the state government. But it is our

responsibility to give them technical advice and financial support. For all the

centres targeted under the scheme, we have provided for online services and

registrations, with a view to provide better facilities to patients. If such

proposals come from the centres, they will be made online, there is no doubt

in it.

**HON. SPEAKER: Question No. - 244.** 

Shri Kesineni Srinivas – not present.

Shri Asaduddin Owaisi - not present.

... (Interruptions)

HON. SPEAKER: Hon. Minister.

#### (Q.244)

SHRI GOPAL SHETTY: Hon. Speaker Madam, I thank you very much for giving me the opportunity to speak on this question. First of all, I would like to thank the defence Minister, Shri Manohar Parrikar on behalf of all the citizens of Mumbai city and would also like to thank you, because you gave us the opportunity to raise that question pertaining to the city of Mumbai in the House. Shri Parrikar not only solved the problem of Mumbai, but also of the people across the country, for that I would like to thank him.

Madam, I would come to the matter directly. I would like to thank the Defence Minister once again, because he has brought so many reforms in the Ministry after taking over the charge of the Ministry of Defence. I especially want to tell you how much transparency he has brought. Earlier there used to be debate and discussion over deals of 100 crores, that he managed to bring down to 20 crores. I think there can be no greater transparency than this. The middlemen play a huge role in whatever defense equipment and tools we buy from abroad. Therefore, I would like the Defence Minister to throw some light on what action the Ministry of Defence is going to take in the coming days to lay more emphasis on and promote 'Make in India' programme in our country?

SHRI MANOHAR PARRIKAR: Hon. Speaker Madam, I would like to tell the Hon. Member that all the issues related to middlemen that are coming up about the commission are the ones which the middlemen had taken during the time of the previous Government. We have just declared a very good black

listing policy and a policy about agents. In the new D.P.P., the Indian Design Developed and Manufactured Product has been given the highest priority.

#### **HON. SPEAKER: Question No. -** 245.

Shri Ashok Shankarrao Chavan - not present.

Shri Chhedi Paswan - not present.

... (Interruptions)

HON. SPEAKER: Hon. Minister.

(Q.245)

#### [Translation]

SHRI BALABHADRA MAJHI: Hon. Speaker Madam, from the answer given by the Hon. Minister, one can gather the details that the number of cancer patients is increasing day by day. Especially if you look at Odisha, presently the maximum number of cancer patients go to Tata Memorial Hospital, Mumbai. There is a Konark Express train to go there, which is heavily crowded. All institutions that have been opened by the government in Odisha are not enough.

I request the Government, through you, to kindly open some more cancer institutions in Odisha and it will be very beneficial if treatment is provided for in the medical colleges that are there. Thank you.

SHRI FAGGAN SINGH KULASTE: Hon. Speaker Madam, Hon. Member has expressed concern especially about Odisha. ... (Interruptions) He has said one thing regarding the increase in numbers. I want to tell the House that at this time, a reason why people are affected by cancer is because there are many types of tobacco products in use. ... (Interruptions) Due to which its effect has increased slightly. ... (Interruptions) As far as Odisha is concerned, and the increasing number of patients, if any proposal comes from the Government, it will definitely be considered. ... (Interruptions)

**DR. SANJAY JAISWAL:** Hon. Speaker Madam, the population of Bihar is 11 crores. Despite this, no special treatment facility is available there for cancer. ... (*Interruptions*) Patients have to go to Delhi or Mumbai for treatment. ... (*Interruptions*) Two tertiary centres and one state cancer centre have been provided in the list.... (*Interruptions*) But neither there is a facility of gamma knife nor linear accelerator and not just that, even the basic chemotherapy or the basic radiation therapy that should be there, is not there. ... (*Interruptions*) Through you, my question to the Hon. Minister is when will 11 crore people of Bihar be able to get tertiary care centres, so that all types of cancers can be treated in Bihar only and the patients do not have to go to Delhi. ... (*Interruptions*)

**SHRI FAGGAN SINGH KULASTE:** Hon. Speaker Madam, the Hon. Member has stated a very good point that we have opened two Tertiary Centres there so far. ... (*Interruptions*) As far as the proposal is concerned, if the State Government sends any such proposal to the Central Government, it will definitely extend help to the state government under a special scheme. ... (*Interruptions*)

**HON. SPEAKER:** Question No. 246 - Shri Adhalrao Patil Shivajirao- Not present.

Shri Vinayak Bhaurao Raut.

(Q. 246)

[Translation]

HON. SPEAKER: Shri Vinayak Raut, please ask your question.

... (Interruptions)

**HON. SPEAKER:** I am not adjourning the House, please ask your question comfortably.

... (Interruptions)

**HON. SPEAKER:** This is your right, please ask the question.

... (Interruptions)

SHRI VINAYAK BHAURAO RAUT: Hon. Speaker Madam, both India and Israel are powerful countries. ... (Interruptions) If you look at the situation, it is the same. ... (Interruptions) Israel is a Jewish country and India is a Hindu country. ... (Interruptions) Many countries have made efforts to break these two countries. ... (Interruptions) But I would like to thank the Government that the ties between the two countries have improved after the Government and the Hon. Prime Minister made an offering to Israel.... (Interruptions) I want to know from the Hon. Minister as to what issues have been agreed upon between Israel and India since the visit of the Prime Minister, what progress has been made in the context?... (Interruptions)

**SHRI MANOHAR PARRIKAR:** Hon. Speaker Madam, in response to the question, I have submitted that the issues that have been discussed are secret agreements. ... (*Interruptions*) Therefore, I cannot give the details.

...(Interruptions) But I will assure the Hon. Member that many of our projects are doing well. ... (Interruptions) Under it, we are jointly developing many technologies. ... (Interruptions)

SHRI VINAYAK BHAURAO RAUT: Hon. Speaker Madam, though the Hon. Minister has replied, I would like to know like Israel is technologically advanced whether India can also benefit from Israel, how are you going to treat them? ... (Interruptions) What are the issues on which the two countries are going to sign an agreement? ... (Interruptions)

SHRI MANOHAR PARRIKAR: Hon. Speaker Madam, Israel has advanced technology in several sectors. ... (Interruptions) There are many other projects about which I cannot give more information here.... (Interruptions) We have signed agreements with them also on those issues. There are many other projects about which I cannot give more information here.... (Interruptions) There is a project (LR SAM) Long Range Surface to Air Missile from which our country can acquire the ability to intercept incoming missile. ...(Interruptions) project That has reached the final stage. (Interruptions) There are many other projects about which I cannot give more information here. ... (Interruptions)

**DR. MANOJ RAJORIA:** Madam, I thank you for giving me opportunity to ask questions.... (*Interruptions*) As the whole country is aware, these days our neighbour, Pakistan is infilterating the international border in various ways and

attacking the soldiers and common men of our country by sending terrorists disguised as the army or police. ... (Interruptions) The result of this was that, in the Jammu and Kashmir attack three days ago, braveheart Shri Raghavendra of my parliamentary constituency Parihar Singh Dholpur martyred....(Interruptions) The way thousands of youth and common people paid homage to that martyr yesterday in Dholpur, the Hon. Chief Minister paid homage....(Interruptions) But the enthusiasm of the people was such that the youth shouted slogans of 'Pakistan Murdabad' and 'Bharat Mata Ki Jai'. ...(Interruptions) The passion that is ignited in the people and the youth of the country, I would like to ask the Hon. Defense Minister as to what measures are being taken to prevent such dastardly acts of Pakistan, to make the international borders fool proof and to check the activities of terrorists in the country? ...(Interruptions) What help is being sought from Israel?... (Interruptions) Israel is surrounded by many enemy countries.... (Interruptions) We are also in the same situation... (Interruptions) I would like to know from the Hon. Defence Minister as to what is the cooperation of Israel so that we can safeguard our borders. Thank you... (Interruptions)

**SHRI MANOHAR PARRIKAR:** It is regretted that our brave soldiers were martyred three days ago.... (*Interruptions*) But all I want to say is that we have started using many technologies for this reason. ... (*Interruptions*) There are a number of measures in use like electronic fencing, laser fencing.... (*Interruptions*) If I give these details, our enemy will become aware of them....

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(Interruptions) But we have started using them and we are also taking the help of Israeli companies in this.... (Interruptions)

### [English]

**HON. SPEAKER:** Q. No. 247, Shri Krupal Balaji Tumane – Not present. Now the Minister.

#### (Q. 247)

**SHRI RABINDRA KUMAR JENA:** Thank you, Madam Speaker, for giving me an opportunity to ask a supplementary with regard to the Ministry of Finance on the issue of loan to MSMEs.... (*Interruptions*)

Madam, there are clear-cut guidelines issued by the Ministry of Finance, Government of India and the Reserve Bank of India to provide loan to the priority sector including small and medium industries. ... (*Interruptions*) But what we see on the ground is that there is a blatant violation of these guidelines during the review of banker's performance, all over the country including my district of Odisha. ... (*Interruptions*)

So, my specific question to the hon. Minister is that whether the Government would consider canceling the licenses of those branches or closing down those branches, which continue to violate the norms of the Government of India and the RBI, and do not lend to the small and medium industries. ... (*Interruptions*)

#### [Translation]

SHRI SANTOSH KUMAR GANGWAR: The Government is trying very actively to provide loans in M.S.M.E. sector.... (*Interruptions*) If a complaint is received from Hon. Member, effective action will be taken in this regard. ... (*Interruptions*) I would like to mention here that loans being given under the scheme of Prime Minister range from Rs. 5 to 10 lakhs and are being disbursed under simple conditions.... (*Interruptions*) If someone makes an application, it will be supported.... (*Interruptions*)

SHRI VINOD KUMAR SONKAR: Madam, thank you for giving me the opportunity to ask the supplementary question.... (*Interruptions*)

Madam, there is a clear decision of the Government of India to promote the entrepreneurs of Scheduled categories so that their industries should grow. Therefore, the Government has decided that up to four percent of the procurement for all public sector companies and Government departments should be from enterprises belonging to the Scheduled categories. ... (Interruptions) This decision has been taken by the Government of India....(Interruptions)

I would like to know from the Hon. Minister that this decision of the Government of India, through which it has to procure up to 4 percent from SC Enterprises, what the Ministry of Micro ,Small and Medium Enterprises is planning so that it can complete a 4% target. ... (Interruptions)

**SHRI SANTOSH KUMAR GANGWAR:** This subject is not related to our Ministry, but I will apprise the MSME of your suggestion. ... (*Interruptions*)

SHRI PRAHLAD SINGH PATEL: Hon. Speaker, thank you for giving me an opportunity to ask supplementary questions. I have a question to the Hon. Minister that after the Jan Dhan Yojana in the states of Purvanchal, especially Manipur, huge difficulties are being faced in the loan scheme of the Prime Minister, due to having a single manager branch in the hilly areas. ... (Interruptions) Where there is a district headquarters, it is possible to get loans,

but in another place this loan is not available. Through you, I would like to know from the Hon. Minister that in such states where there is insurgency, where there are single manager branches, especially in Manipur, will they review these loans? ... (Interruptions)

**SHRI SANTOSH KUMAR GANGWAR:** Hon. Speaker Madam, if any such problem is there, it will be resolved and we are getting the Purvanchal areas evaluated on priority basis. ... (*Interruptions*)

[English]

**HON. SPEAKER:** Hon. Members, please go back to your seats.

... (*Interruptions*)

[Translation]

**HON. SPEAKER:** Shri R K. Singh, do you want to ask questions on this?

SHRI R. K. SINGH: Yes. ... (Interruptions)

Hon. Speaker, Madam, thank you for allowing me to ask supplementary questions. I have also been the Managing Director of the Industrial Area Development Authority and I want to tell the Hon. Minister, based on my experience, that if small and medium industries are not growing, then one of the main reasons for that is banks. ... (Interruptions) Banks are quite reluctant in giving loans to small scale industries and medium scale industries. They either refuse to give loans or give them less than what is required. When the industry starts from this, it remains sick from the very beginning. Hon. Minister of Finance is also here. I would request him that if we want to progress and

want the small industries to flourish, then make banks accountable. Here, I can talk specially about Bihar. The same is the case in Uttar Pradesh. Small scale industries find it difficult to get loans from banks. ... (Interruptions)

**HON. SPEAKER:** You ask if there will be accountability?

**SHRI R.K. SINGH:** I want to ask the Hon. Minister whether he will make banks accountable. Will this be reviewed?

SHRI SANTOSH KUMAR GANGWAR: I agree with the proposal of the Hon. Member and the special interest of the Prime Minister is on this side. In the Mudra Yojana which goes up to Rs. 1 crore, special attention is being paid to it and whatever cooperation is possible, it will be given. ... (*Interruptions*)

SHRI LAXMI NARAYAN YADAV: Madam Speaker, I want to know from the Hon. Minister whether by including the dairy sector in MSME, even if they include it in Mudra Yojana, will they force the banks to give loans for the same, because at present it is seen that banks do not give any loan for dairy industry which can create many jobs in villages. ... (Interruptions)

SHRI SANTOSH KUMAR GANGWAR: The loans are being given under Mudra Yojana and if there is any problem in it, then we will focus on what more cooperation is possible. Mudra Yojana includes dairy industry, I want to bring this to their notice. ... (Interruptions)

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**HON. SPEAKER:** But it is generally accepted that MSMEs face some difficulties. The Minister should pay attention to this.

**SHRI SANTOSH KUMAR GANGWAR:** This will be taken care of and support will be provided. ... (*Interruptions*)

[English]

HON. SPEAKER: Thank you.

Hon. Members, please go back to your seats.

... (Interruptions)

**HON. SPEAKER:** The House stands adjourned to meet again at 12 noon.

## 11.49 hours

The Lok Sabha then adjourned till Twelve of the Clock.

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#### **12.01 hours**

The Lok Sabha re-assembled at One Minute past Twelve of the Clock.

(Hon. Speaker in the Chair)

[English]

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Mallikarjun Kharge, Jyotiraditya M. Scindia, K.C. Venugopal, Jitendra Chaudhary, Jai Prakash Narayan Yadav, Dr. P. Venugopal, Prof. Saugata Roy, Sarvashri Kodikunnil Suresh, N.K. Premachandran, Rajesh Ranjan, P. Karunakaran, Md. Badaruddoza Khan, Smt. P.K. Sreemathi Teacher, Sarvashri Sudip Bandyopadhyay and P.K. Biju on different issues.

The matters though important do not warrant interruption of business of the day. The matters can be raised through other opportunities. I have, therefore disallowed all the notices of Adjournment Motion.

... (Interruptions)

#### **12.02 hours**

(At this stage, Shri K.C. Venugopal, Shrimati Arpita Ghosh and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

## \*WRITTEN ANSWERS TO QUESTIONS

Starred Question Nos. 248 to 260 Unstarred Question Nos. 2761 to 2990

<sup>\*</sup> For Questions, please refer to Master copy of English version, placed in Library. You can also visit <a href="https://sansad.in/ls/questions/questions-and-answers">https://sansad.in/ls/questions/questions-and-answers</a> for more information.

#### 12.02 ½ hours

#### PAPERS LAID ON THE TABLE

[English]

**HON. SPEAKER:** Now, the House will take up papers to be laid on the Table.

... (Interruptions)

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2015-2016, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2015-2016.

[Placed in Library. See No. LT 5585/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2015-2016.

[Placed in Library. See No. LT 5586/16/16]

... (Interruptions)

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[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND

CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): Madam, on

behalf of Shrimati Maneka Sanjay Gandhi, I lay the following papers on the

Table: -

(1) A copy of the Annual Report (Hindi and English versions) of the Central

Social Welfare Board, New Delhi, for the year 2015-2016, along with Audited

Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of

the working of the Central Social Welfare Board, New Delhi, for the year

2015-2016.

[Placed in Library. See No. LT 5587/16/16]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): Madam, I lay the following papers on the Table: -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) (a) Review by Government of the working of the IFCI Limited, New Delhi, for the year 2015-2016.
    - (b) Annual Report of the IFCI Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 5588/16/16]

- (ii) (a) Review by the Government of the working of India Infrastructure Finance Company Limited, New Delhi, for the year 2015-2016.
  - (b) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General on them.

[Placed in Library. See No. LT 5589/16/16]

(iii) (a) Review by the Government of the working of Industrial Investment Bank of India Limited (Voluntary Liquidation of

IIBI for Equity Shareholders), Kolkata, for the quarter that ended on 31.6.2016.

(b) Liquidator's Report on Industrial Investment Bank of India Limited (Voluntary Liquidation of IIBI for Equity Shareholders), Kolkata, for the quarter that ended on 31.6.2016, along with Audited Accounts and comments of the Comptroller and Auditor General on them.

[Placed in Library. See No. LT 5590/16/16]

- (iv) (a) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2015-2016, along with Audited Accounts.
  - (b) Review by the Government of the working of Small Industries

    Development Bank of India, Mumbai, for the year 2015-2016.

    [Placed in Library. See No. LT 5591/16/16]

# THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): Madam, I beg to lay the following papers: -

(i) (a) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2015-2016, along with Audited Accounts.

(b) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2015-2016 [Placed in Library. See No. LT 5592/16/16]

- (2) A copy each of the following notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
  - (a) The Drugs and Cosmetics (Fourth Amendment) Rules, 2016 published in Notification No. G.S.R. 640(E) in Gazette of India dated the 29th June, 2016.
  - (b) The Drugs and Cosmetics (Third Amendment) Rules, 2016 published in Notification No. G.S.R. 532(E) in Gazette of India dated the 18th May, 2016.
  - (c) The Drugs and Cosmetics (Seventh Amendment) Rules, 2016 published in Notification No. 1041(e) in Gazette of India dated the 4th November, 2016.

[Placed in Library. See No. LT 5593/16/16]

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
  - (a) Food Safety and Nomenclature (Food Product Standards and Food Additives) Fifth Amendment Regulations 2016 published in Survey No. F No. 1-12/Standards/SP (Sweet, Sweetmeat)/ FSSAI-2015 in Gazette of India dated the 15th July, 2016.
  - **(b)** Food Safety and Standards (Packaging and Labelling) Fourth Amendment Regulations, 2016 published in the Notification No. F. No.

1-120(2)/Standard/Radiation Medicine/FSSAI-2015 in Gazette of India dated the 26th August, 2016.

- (c) Food Safety and Standards (Food Products and Food Additives) Sixth Amendment Regulations, 2016 published in the Notification No. F. No. 1-120(1)/Standards/Radiation Medicine/ FSSAI-2015 in Gazette of India dated the 26th August, 2016.
- (d) Food Safety and Standards (Contaminants, Toxins and Residues) Fourth Amendment Regulations, 2016 published in Notification No. F. No. 1-99/SP(Contaminants)/Reg/FSSAI-2015 in Gazette of India dated the 13th October, 2016.
- (e) Food Safety and Standards (Packaging and Labelling) Third Amendment Regulations, 2016 published in the Notification No. AFOSON 3-14P/Notification (Nutraceuticals/FSSAI-2013 in Gazette of India dated the 15th July, 2016.
- **(f)** Food Safety and Standards (Food Products and Food Additives) Fourth Amendment Regulations, 2016 published in Notification No. F. No. 3-14F/Nutraceuticals/FSSAI-2013 in Gazette of India dated the 15th July, 2016.
- **(g)** Food Safety and Standards (Food Products and Food Additives) Seventh Amendment Regulations, 2016 published in the Notification No.
- F. No. F. No. standard/SP (Water and Beverages)/Notification (2)/FSSAI-2016 in Gazette of India dated the 27th October, 2016.
- **(h)** Food Safety and Standards (Food Products and Food Additives) Eighth Amendment Regulations, 2016 published in the Gazette of India

dated the 14th September, 2016, vide Infrastructure No. F. No. F. No./CPLQoCP/EM/FSSAI-2015.

- (i) Food Safety and Standards (Licensing and Registration of Food Business) First Amendment Regulations, 2016 published in Notification No. F. No. 2-15015/30/2012 in Gazette of India dated the 15th July, 2016.
- (j) Food Safety and Standards (Prohibitions and restrictions on sales) Second Amendment Regulations, 2016 published in the Gazette of India dated the 26th August, 2016 in the Notification No. F Contemporary/F&VP/Notification (02)/FSSAI-2016.

[Placed in Library. See No. LT 5594/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): Madam, I lay the following letter on the Table of the House: -

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
  - (a) National Company Law Tribunal Rules, 2016 published in Notification No. G.S.R. 716(E) in Gazette of India dated the 22nd July, 2016.
  - **(b)** National Company Law Appellate Tribunal Rules, 2016 published in Notification No. G.S.R. 717(E) in Gazette of India dated 22nd July, 2016.

(c) The Companies (Accounts) Rules, 2016 published in Notification No. G.S.R. 742(E) in Gazette of India dated the 27th July, 2016.

- (d) The Companies (Incorporation) Third Amendment Rules, 2016 published in Notification No. G.S.R. 743(E) in Gazette of India dated the 27th July, 2016.
- (e) The Companies (Share capital and Debentures) Fourth Amendment Rules, 2016 published in G.S.R. 791(E) dated the 12th August, 2016.
- **(f)** The Companies (Mediation and Conciliation) Rules, 2016 published in Notification No. G.S.R. 877(E) in Gazette of India dated the 9th September, 2016.
- (g) The Companies (Management and Administration) Amendment Rules, 2016, published in Notification No. G.S.R.908 Gazette of India dated the 23th September, 2016, together with an explanatory memorandum.
- **(h)** The Companies (Incorporation) Fourth Amendment Rules, 2016 published in Notification No. G.S.R. 936(E) in Gazette of India dated the 1st October, 2016.
- (i) The Companies (Registration Offices and Fees) Second Amendment Rules, 2016 published in Notification No. G.S.R. 1049 Gazette of India dated the 7th November, 2016, together with an explanatory memorandum.

(2) Item no.1 above. Four statements (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (1) to (4).

[Placed in Library. See No. LT 5595/16/16]

(3) A copy of the Notification No. 2922(E) published in Gazette of India dated the 12th September, 2016, together with a copy (Hindi and English versions) of sub-section (4) of Section 469 of the Companies Act, 2013.

[Placed in Library. See No. LT 5596/16/16]

# THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): Madam, I lay the following papers on the Table:—

- (1) (1) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2013-2014, along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 5597/16/16]

(3) A copy of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016 (Hindi and English versions) published in the Notification No. 0 0 0 898 G.S. in Gazette of India dated the 21st September, 2016, under subsection (3)of Section 110 of the Juvenile Justice (Care and Protection of Children) Act, 2015

[Placed in Library. See No. LT 5598/16/16]

... (Interruptions)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013 –

- (1) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2015-2016.
  - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 5599/16/16]

(2) (i) Review by the Government of the working of the Bharat Electronic Limited, Bengaluru, for the year 2015-2016.

[Placed in Library. See No. LT 5600/16/16]

- (ii) Annual Report of the Bharat Electronic Limited, Bengaluru, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) Review by the Government of the working of the BEL Optronic Devices Limited, Pune, for the year 2015-2016.

(ii) Annual Report of the BEL Optronic Devices Limited, Pune, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 5601/16/16]

- (4) (i) Review by the Government of the working of the BEL-Thales Systems, Bengaluru, for the year 2015-2016.
  - (ii) Annual Report of the BEL-Thales Systems, Bengaluru, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 5602/16/16]

#### **12.03 hours**

#### **RAILWAY CONVENTION COMMITTEE**

## 6th to 8th Reports

[Translation]

**SHRI BHARTRUHARI MAHATAB (CUTTACK):** Madam, I beg to present the following Reports (Hindi and English versions) of the Committee on Railways:-

- (1) 'Sixth Report of year 2016-17 on 'Rate of Dividend Payable to General Revenue by Railways and other Incidental Matters' (16th Lok Sabha).
- (2) 'Second Report of the Committee on the role of ISKCON in the infrastructure creation of Indian Railways (16th Lok Sabha) Seventh Report on 'Action Taken by the Government on the Comments/Recommendations contained in the Lok Sabha' (16th Lok Sabha).
- (3) Eighth Report on 'Action Taken by Government on the Observations/Recommendations contained in the Third Report (16th Lok Sabha) of the Committee on Commercial Use of Surplus Railway Land (RLDA)' (16th Lok Sabha).

... (Interruptions)

#### **12.04 hours**

#### STANDING COMMITTEE ON COAL AND STEEL

24<sup>th</sup> Report

[Translation]

SHRI RAKESH SINGH (JABALPUR): Madam, I beg to present the 24th Report (Hindi and English versions) of the Standing Committee on Coal and Steel on the action taken by the Government on the recommendations contained in the 18th Report of the Committee (16th Lok Sabha) on 'Demands for Grants (2016-17)' pertaining to the Ministry of Coal.

\_\_\_\_\_

... (Interruptions)

#### 12.04 ½ hours

# STANDING COMMITTEE ON COMMERCE

127th to 130th Reports

[Translation]

SHRI VINOD KUMAR SONKAR (KAUSHAMBI): Madam, I lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce: -

(1) 127th Report on Action Taken by the Government on the recommendations/ observations contained in the 122nd Report of the Committee on Facilitation of Business.

(2) 128th Report on action taken by the Government on the recommendations/ observations contained in the 126th Report of the Committee on Demands for Grants (2016-17) of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion).

- (3) 129th Report on action taken by the Government on the recommendations/observations of the Committee contained in its 125th Report on Demands for Grants (2016-17) of the Ministry of Commerce and Industry (Department of Commerce).
- (4) 130th Report on Industrial Policy in Changing Global Scenario.

... (Interruptions)

#### **12.05 hours**

#### **STATEMENT BY MINISTER**

[English]

Status of implementation of the recommendations contained in the 71<sup>st</sup> and 88<sup>th</sup> Reports of the Standing Committee on Health and Family Welfare on the `Functioning of Central Government Health Scheme (CGHS)', pertaining to the Ministry of Health and Family Welfare\*

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 71<sup>st</sup> and 88<sup>th</sup> Reports of the Standing Committee on Health and Family Welfare on the 'Functioning of Central Government Health Scheme (CGHS)', pertaining to the Ministry of Health and Family Welfare.

\_\_\_\_\_

... (Interruptions)

<sup>\*</sup> Laid on the Table and also placed in Library, See No.LT 5603/16/16.

#### **12.06 hours**

#### **OBSERVATION BY THE SPEAKER**

Extension of time to inquiry committee to inquire into the improper conduct of Shri Bhagwant Mann, MP

[English]

**HON. SPEAKER:** Hon. Members may recall that the Committee to Inquire into the Improper Conduct of a Member constituted by me were to submit their Report by 02 December, 2016.

... (Interruptions)

**HON. SPEAKER:** I have since received a request from the hon. Chairperson of the Inquiry Committee requesting for further extension of time of one week to present their Report.

... (Interruptions)

**HON. SPEAKER:** On due consideration of grounds and reasons stated, I have acceded to the request for extension of one more week time and the Committee may present their Report by Friday 09 December, 2016.

... (Interruptions)

**HON. SPEAKER:** As earlier observed by me, in view of the seriousness of the matter Shri Bhagwant Mann, MP is further advised not to attend the sitting of the House until a decision is taken in the matter.

#### 12.08 hours

#### **BUSINESS OF THE HOUSE**

[English]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): On behalf of Shri S.S. Ahluwalia, Madam Speaker, with your permission, I rise to announce that Government Business during the week commencing Monday, the 05<sup>th</sup> of December, 2016 will consist of:-

- 1. Consideration of any items of Government Business carried over from today's order paper:- (It contains consideration and passing of (a) The Maternity Benefit (Amendment) Bill, 2016 as passed by Rajya Sabha (b) The Admiralty (Jurisdiction and Settlement of Maritime Claims) Bill, 2016, and (c) The Mental Healthcare Bill, 2016, as passed by Rajya Sabha.)
- 2. Consideration and passing of the Surrogacy (Regulation) Bill, 2016.
- 3. Consideration and passing of the following Bills after they are passed by Rajya Sabha:-
  - (a) The Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2014.
  - (b) The Rights of Persons with Disabilities Bill, 2014.
- 4. Discussion and Voting on:-
  - (a) Second Supplementary Demands for Grants (General) for 2016-17.

(b) Demands for Excess Grants (General) for 2013-14.

5. Consideration and agreeing to the amendments made by Rajya Sabha in the Enemy Property (Amendment and Validation) Bill, 2016 as passed by Lok Sabha, after it is passed by Rajya Sabha—to replace an ordinance.

**HON. SPEAKER:** Now, Submissions by Members.

Dr. Kirit P. Solanki – not present.

... (*Interruptions*)

**HON. SPEAKER:** Shri Mullappally Ramachandran to make his submission. Are you giving?

... (Interruptions)

HON. SPEAKER: No.

Now Prof. Chintamani Malviya.

[Translation]

**PROF. CHINTAMANI MALVIYA (UJJAIN):** Hon. Speaker, I request to include the following topic of public importance in the List of Business for the next week:-

The Muslim population in the country is about 20 crores, which is more than the total population of many European countries, but in India they are still called minorities. Then the question of linguistic minority is also complicated.

As other minority educational institutions do not allow the poor to enter educational institutions under the Right to Education because of their special status, which causes problems in implementing the Right to Education Act.

Hence, there should be a wider discussion in the House to redefine the word minority. Please take up this important subject for discussion in the Agenda for the coming week.

Regarding discussing the situation of women of Indian origin lodged in the jails of Gulf countries, providing related help for their release and giving appropriate instructions to the concerned embassy regarding their release.

SHRI BHANU PRATAP SINGH VERMA (JALAUN): Hon. Speaker, the following subjects may be included in the Agenda for the next week: ... (Interruptions)

- 1 Regarding problems being faced in commuting after old (Kalpi Bridge) built on river Yamuna on NH on Jhansi Kanpur National Highway No. 27 got damaged.
- 2 Regarding deaths and other accidents in school children due to non-availability of over bridge on NH at Kalpi Nagar on National Highway 27. ...(*Interruptions*)

[Translation]

SHRI AJAY MISRA TENI (KHERI): Hon. Speaker, the following subjects may be included in the Agenda for the next week: ... (Interruptions)

- 1 To use the Gurunanak School between Lakhimpur Nagar, which has been built on either side of the canal to connect Lakhimpur-Sitamarg with Kheri-Lakhimpur road, there is barrier S. No. 148 on one side of the canal but due to lack of railway barrier on the other side, the route is not being used. Therefore, the barrier of railways should be installed on the other side as well.
- 2 The pension of teachers and employees appointed after April 1, 2005, which has been provisioned to be abolished by the Government of India in 2005, should be restarted and from April 1. Its benefits should be given to all teachers and employees appointed after 2005.

\*SHRI JAY PRAKASH NARAYAN YADAV (BANKA): Hon. Speaker, the following subjects may be included in the Agenda for the next week: ... (Interruptions)

- 1 Regarding immediate release of sufficient funds for the construction of the national highway affected and damaged by severe floods in the state of Bihar.
- 2 Regarding release of Rs. 50-50 crore sanctioned for developing Sultanganj-Deoghar and Mandar Mountains from tourism point of view under Banka Parliamentary Constituency of Bihar State.

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<sup>\*</sup> Laid on the Table.

SHRI RAM TAHAL CHOUDHARY (RANCHI): Hon. Speaker, the

Agenda for the next week may include the following subjects:

(Interruptions)

1 The residents/tribals of Sugannu, Khatanga, Gaadi Hotwar, Lalgani

and Namkum situated near Namkum Army Cantonment in my parliamentary

constituency Ranchi district are being deprived of comforts and facilities by

the army personnel and are being harassed. Their path is blocked. Village roads

are not allowed to be built. The path to ponds and schools are obstructed. Due

to all these reasons, the citizens of the above area are not being allowed to

exercise their rights due to which the people here are in a mood of agitation

and a major accident can happen anytime. In this regard, a team of MPs should

be sent to the affected areas immediately to ascertain the situation.

2 The Chandil Multipurpose Project in my home State of Jharkhand

has been going on for more than 30 years but most of the displaced families

affected by this scheme have not yet got compensation, development booklets,

housing and employment due to which the displaced family people have been

facing continuous problems for many years. The work of providing adequate

compensation, housing, development book, employment and irrigation

facilities to the displaced family affected by the Chandil Multipurpose Project

as per rules.

HON. SPEAKER: Shri N.K. Premachandran - Not present.

**SHRI GOPAL SHETTY (MUMBAI NORTH):** Hon. Speaker, please include the following two subjects in the Agenda for the coming week: ...(Interruptions)

- 1 A proposal has been sent by the Secretary, Department of Social Justice and Special Assistance, Government of Maharashtra to the Secretary, Ministry of Social Justice and Empowerment, Ministry of Social Justice and Empowerment, for release of reimbursement amounting to Rs. 1392.61 crore in the period between 2001-02 to 2013-14 from the Centre for Backward Classes and also sent 29 reminder letters for release of the said amount. Issue related to early release of pending dues.
- In 27.8.2013 and 23.12.2013, the Forest Department of the Government of Maharashtra had sent a proposal to the Ministry of Forest and Environment of the Central Government to amend the policy guidelines for implementation of slum rehabilitation schemes in the areas under CRZ of Greater Mumbai and in this regard the Chief Secretary of the State Government had also discussed with the Secretary, Ministry of Forest and Environment, Government of India in 7.11.2013.Subjects relating to amendment in Notification dated 6.1.2011 of the Union Ministry of Forest and Environment. ... (Interruptions)
- **DR. KIRIT P. SOLANKI (AHMEDABAD):** Hon. Speaker, the following subjects may be included in the working list for the next week.
- 1 Sabarmati railway stations in Ahmedabad should be developed keeping in view the public interest.

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2 Former Prime Minister of India, Morarji Desai breathed his last in Mumbai, as per his last wish, he was buried in Panch Tatva on the banks of Sabarmati river. That abhay ghat should be developed.

... (Interruptions)

SHRI PRAHLAD SINGH PATEL (DAMOH): Hon. Speaker, NGT has decided that now all the petitions will be accepted in English. Through you, I want to draw the attention of the Government to this subject. I believe that this is against the spirit of the Constitution and also against the official language, to which the House and the Government have always shown commitment. ...(Interruptions)

The NGT should not only work in the official language, but should also allow local languages, not tell them that petitions will be heard in English only. ... (Interruptions)

Through you, I demand from the Government that they should communicate with the NGT regarding taking into account the official language and accept the petition in the local language. ... (Interruptions)

HON. SPEAKER: Shri Ravindra Kumar Jena, Shri Kunwar Pushpendra Singh Chandel, Shri Nishikant Dubey, Shri Bhairon Prasad Mishra, Shri Gopal Shetty, Dr. Kirit P Solanki and Shri Gajendra Singh Shekhawat are granted permission to associate with the matter raised by Shri Prahlad Singh Patel.

#### SHRI DILIPKUMAR MANSUKHLAL GANDHI (AHMADNAGAR):

Hon. Speaker, India is an agricultural country and the maximum population here resides in semi-urban rural area. Cooperative banks were established under the Cooperative Act for the development and upliftment of semi urban rural area.... (Interruptions) Many cooperative banks have been providing good services for 100 years and many banks have also acquired multistate status. There is a provision to keep MP funds in nationalised banks. As of today, cooperative banks are providing core services, government money and

MP funds should be kept here, this will ensure proper management of money.... (*Interruptions*)

**HON. SPEAKER:** Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are allowed to associate with the issue raised by Shri Dilipkumar Mansukhlal Gandhi.

SHRI LAXMI NARAYAN YADAV (SAGAR): Hon. Speaker, I thank you for giving me an opportunity to speak. Regarding the question raised by Hon. Member Prahlad Patel, I support him by adding my own thoughts to his sentiments. ... (Interruptions)

SHRI SUSHIL KUMAR SINGH (AURANGABAD): Hon. Speaker, for development of Naxal-affected areas and the law and order situation to be controlled, I want to say in this regard that a scheme was launched by the Central Government for the development of Naxal-affected areas in the country, whose name was IAP i.e. Integrated Excel Plan. ... (Interruptions) The scheme was later renamed as ACA (Additional Central Assistance). Under this scheme, development work was carried out and it helped in reducing and controlling the Naxal problem. The scheme has been discontinued at present. ... (Interruptions)

The Central Government has asked the State Governments to run the scheme but the state governments have not run any such scheme. Aurangabad

and Gaya districts of my parliamentary constituency are affected by naxalism. ... (*Interruptions*)

**HON. SPEAKER:** Shri Ravindra Kumar Jena, Shri Nishikant Dubey and Shri Bhairon Prasad Mishra are permitted to associate with the matter raised by Shri Sushil Kumar Singh.

SHRI RAMESH BIDHURI (SOUTH DELHI): Thank you very much, Hon. Speaker, for giving me an opportunity to raise a serious and sensitive issue of Delhi. ... (Interruptions) Children in Delhi go to school. ... (Interruptions) At 6.30 a.m. the electricity is cut, in which case the parents are not able to send their children to school. ... (Interruptions) Water does not come for four days in Delhi. ... (Interruptions)

Hon. Speaker, I have come to the House today without taking bath. ... (Interruptions) There is no water system in Delhi.... (Interruptions) Delhi...\*

The Chief Minister is wasting his time in Punjab.... (Interruptions) He is here against demonetisation. \* is doing. ... (Interruptions) There is no drinking water in Delhi. ... (Interruptions) Since Delhi is included in NCR. ... (Interruptions) There are potholes on the roads. ... (Interruptions) The government should interfere.... (Interruptions) Delhi Chief Minister... \* is.... (Interruptions) His team has a... \*It's not and it is... \* Made. ... (Interruptions)

The people of Delhi are suffering. ... (Interruptions)

Hon. Speaker, my request is that if there is no water in the MPs area, then you yourself can guess how the poor people will get water? ... (Interruptions)

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<sup>\*</sup> Not recorded

If there is no water in the winter season, what will be the condition of Delhi in the summer?... (*Interruptions*)

Hon. Speaker, through you, I want to raise this demand. ...(Interruptions)

Thank you very much. ... (Interruptions)

**HON. SPEAKER:** Shri Bhairon Prasad Mishra, Shri Sharad Tripathi and Kunwar Pushpendra Singh Chandel are permitted to associate with the matter raised by Shri Ramesh Bidhuri.

#### [English]

SHRI THOTA NARASIMHAM (KAKINADA): Thank you, Madam Speaker. ... (*Interruptions*) In our East Godavari District of Andhra Pradesh, ONGC pipelines have been running through 123 villages. ... (*Interruptions*) A number of gas leakage incidents, including blow-outs, took place in these villages causing irreparable loss to men and material. ... (*Interruptions*) Absence of protective mechanism and timely maintenance of these pipelines is causing untoward incidents and leading to casualties in large numbers in these villages. ... (*Interruptions*) Even though, dehydration units are established, the maintenance is so poor. ... (*Interruptions*) A small human error costs lives of the people. ... (*Interruptions*)

Hence, I would request the hon. Minister for Oil and Natural Gas to instruct the officers of ONGC, East Godavari to always be attentive towards maintenance; install the best-in-class equipment; and rule-out untoward

incidents in the future. ... (Interruptions) Thank you, Madam. ... (Interruptions)

#### [Translation]

SHRI ALOK SANJAR (BHOPAL): Hon. Speaker, I come from Bhopal and I have been a witness to the gas tragedy. ... (Interruptions) I have also experienced that pain.... (Interruptions) Today we all have also paid tribute to the gas victims, but even today, the children who are taking birth they are suffering from diseases. ... (Interruptions) Old people are suffering till today. ... (Interruptions)

Hon. Speaker, today through you, I want to say that recently, as per the instructions of the hon. Chief Minister, the Minister of State for Petroleum and Natural Gas had visited there. ... (Interruptions) Today, toxic waste is still present at that place. ... (Interruptions) The process for its execution should be taken as soon as possible. ... (Interruptions) Along with this, I also insist that Bhopal Memorial Hospital, which was built for the gas victims, is in a very bad condition today. ... (Interruptions) Today, I urge the House to address this difficult situation. ... (Interruptions)

Hon. Speaker, I would also like to urge that a monument should be built on the vacant land there and employment should be arranged for the families of the gas victims on the remaining land. Thank you.

**HON. SPEAKER:** Shri Bhairon Prasad Mishra is permitted to associate with the matter raised by Shri Alok Sanjar.

DR. SATYA PAL SINGH (BAGHPAT): Hon. Speaker, the sugarcane farmers of Baghpat are owed their last year's... (Interruptions) Payment of two mills of Umesh Modi is outstanding as on date. ... (Interruptions) They have about Rs. 340 crores outstanding. The farmers there are currently sitting on a strike, sitting on a hunger strike. ... (Interruptions) Thousands of people demonstrated on the Parliament Street in Delhi on 25th. ... (Interruptions) Now a mill is closed. Unless the sugarcane of the farmers is harvested, they cannot sow the wheat crop. ... (Interruptions)

Hon. Chairperson, through you, I request the Government to make provision for providing sugarcane to the centres of other mills. ... (Interruptions) Secondly, pressure should be put on the UP Government to pay the dues of Rs. 340 crore last year or the Government of India should do it from the Sugar Development Fund. ... (Interruptions) Money should be directly transferred in the accounts of farmers from Sugar Development Fund. ... (Interruptions)

Thirdly, there is an order of the Government of India 1966 which we call the Cane Control Order, 1966. ... (Interruptions) Under this, if the Government does not make payment of sugarcane of farmers for 14 days or the mill owners do not do it, then 15 per cent interest should be given in it. ... (Interruptions) But the interest of the loans taken by the millers from banks has been waived by the UP government.... (Interruptions) But interest should be taken from farmers, this is an unfortunate decision taken by the UP government. The Government of India should look into it. ... (Interruptions)

Through you,

I will also request that action should be taken against the owner of this mill, Umesh Modi, at the earliest. He has committed a scam of Rs. 231 crore. ... (Interruptions) Taking farmers' money, they have been put in other companies. ... (Interruptions) I have given his detailed report and FIR, a case of fraud should be registered against him and he should be arrested.... (Interruptions) All his companies should be sealed so that he comes under pressure and pay the sugarcane farmers. ... (Interruptions)

**HON. SPEAKER:** Shri Bhairon Prasad Mishra, Kunwar Pushpendra Singh Chandel and Dr. Kirit P Solanki are permitted to associate with the matter raised by Dr. Satyapal Singh.

[English]

**SHRI BHARTRUHARI MAHTAB (CUTTACK):** Madam Speaker, I want to draw the attention of the House to a very important issue.

A massive debit card fraud in major Indian banks such as HDFC Bank, ICICI Bank, YES Bank, Axis Bank and State Bank of India has been reported with the biggest ever financial data breaches in India. Several victims have reported unauthorized transactions that originated in China and also in the United States, in such frauds. ... (*Interruptions*)

The National Payments Corporation of India has ordered an inquiry in the hacking of approximately 3.2 million debit cards across the country. However, the hacking of debit cards on such a large scale has brought the Government and the banking security measures into question. ... (*Interruptions*)

I would also mention here that the breach is said to have originated in malware introduced in the system of Hitachi Payment Services, allowing them to steal funds. Hitachi provides ATMs, Points of Sale and other services. Forensic audit has now been ordered by Payment Council of India of Indian banks' servers and system to detect the origin of frauds that might have hit the customers' accounts. ... (*Interruptions*)

It is being said that around Rs. 10 crore has been siphoned off, but this is only pertaining to the allegation or what has been reported by the customers. It may be much more which has not been reported yet. Here lies the problem that our security mechanism in banking system has been hacked, and money has been transferred. This gives a very serious turn to the cashless mechanism that you are going to have. Unless our system is surrounded by a firewall, it cannot protect our system. ... (*Interruptions*)

A forensic audit is being conducted, Madam. But I would like to understand from the Government or let the Government come back to this House with a full report relating to the forensic audit, and what steps the NPCI has taken in this regard. ... (*Interruptions*)

HON. SPEAKER: Shri Nishikant Dubey, Shri Dushyant Chautala, Shri Dushyant Singh, Shri Sharad Tripathi, Shri Bhairon Prasad Mishra, Dr. Kirit P. Solanki and Shri Rabindra Kumar Jena are permitted to associate with the issue raised by Shri Bhartruhari Mahtab.

... (Interruptions)

#### [Translation]

SHRIMATI JYOTI DHURVE (BETUL): Hon. Speaker, through you, I would like to raise an important topic. ... (Interruptions) The Prime Minister of this country has taken many big decisions in the interest of farmers, such as the Crop Insurance Scheme.... (Interruptions) My parliamentary constituency is farmer-dominated. Today, farmers have a large forest area of Betul and farmers have indigenously bred cows, due to which milk production is good in this area.... (Interruptions) Besides, farmers are also making full use of the enhanced fertility of their fields through the use of cow dung manure. The forest area is very large in this region, due to which a large amount of green fodder is also available to the farmers. ... (Interruptions)

Through you, I demand the Government of India to set up a National Kamdhenu Breeding Centre (NKBC) in my area, so that farmers get the facility in improving and preserving the native breed of animals in this region.... (Interruptions) Adequate land is available in the district for the establishment of the centre.... (Interruptions)

Therefore, through you, I request to set up National Kamdhenu Breeding Centre (NKBC) in Betul, Harda and Harsud districts, so that the farmers of this region can get the benefit of this project.... (Interruptions)

**HON. SPEAKER:** Shri Bhairon Prasad Mishra and Shri Sudheer Gupta are permitted to associate with the matter raised by Shrimati Jyoti Dhurve.

SHRI BHAIRON PRASAD MISHRA (BANDA): Hon. Speaker, illegal mining is taking place in large quantities in entire Bundelkhand including my

parliamentary constituency Banda and Chitrakoot district. Thousands of tonnes of sand are being extracted from the rivers every day. This has changed the flow of rivers. ... (Interruptions) As a result, the irrigation projects are failing. Bundelkhand is one such drought affected area and is backward and troubled for years.... (Interruptions) Royalty worth crores of rupees is being lost due to illegal mining. The local administration remains a silent spectator under the pressure of the mining mafia and is cooperating in this illegal business. The situation is very serious. Through you, the Government is requested to take adequate measures to curb this illegal mining as soon as possible. Thank you.

**HON. SPEAKER:** Kunwar Pushpendra Singh Chandel, Shri Sharad Tripathi are allowed to associate with the matter raised by Shri Bhairon Prasad Mishra.

... (Interruptions)

HON. SPEAKER: Shri Janak Ram - Absent.

SHRI SATISH CHANDRA DUBEY (VALMIKI NAGAR): Hon. Speaker, I would like to draw your attention towards Paniyahwa to Tamkuhi rail route, which was launched by the then Railway Minister Lalu Prasad Yadav ji in 2007 by laying the foundation stone.... (*Interruptions*) Even after the lapse of 9 years, last year when the Bharatiya Janata Party government was formed in the year 2014 under the leadership of Modi ji, Rs. 5 crore was given and in the last session Rs. 20 crore has been given in 2016-17.... (*Interruptions*) But so

far no progress has been made in that area. Through you, I request to start this work as soon as possible. It falls in the Central Railway. I am not a member of the Zone Committee.... (*Interruptions*) We do not know anything about that action plan whereas the railway line passes through my parliamentary constituency. Therefore, I urge the Government to get full knowledge of this and progress should be made in the work and I should also be a member of this committee. Thank you.

**HON. SPEAKER:** Shri Bhairon Prasad Mishra is permitted to associate with the matter raised by Shri Satish Chandra Dubey.

**DR. SUNIL BALIRAM GAIKWAD (LATUR):** Hon. Speaker, through you, I would like to draw the attention of the Government to a very important subject. Lord Gautam Buddha has shared his knowledge in Pali language.... (*Interruptions*) I request and demand from the Government to establish International Pali University near Ajanta Caves in Aurangabad, Marathwada, in our country.

Students from abroad come to our country to learn Pali language. I request the Government through you to establish an independent Pali University.... (*Interruptions*) Through you, I also demand to upgrade Dr. Babasaheb Ambedkar University to a Central University in Aurangabad. Thank you.... (*Interruptions*)

**HON. SPEAKER:** Shri Bhairon Prasad Mishra is permitted to associate with the matter raised by Dr. Sunil Baliram Gaikwad.

#### [English]

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): Hon. Speaker, tomorrow is the World Disability Day. We are entering the tenth year of the UN Convention on Rights of People with Special Ability. We have the 21<sup>st</sup> year of our own Disability Act since 1995. In our country, we have not got a single vocational institute dedicated to the skill training of people with special abilities. While we give reservations and some opportunities to them, but the modules, the special educators and special teachers are not available for their skilling. Because of that, when they compete in the job market, they are not able to compete completely. Though they get certificate yet their skilling is not enough. ... (*Interruptions*)

The second aspect is that our special people with special abilities have won two Gold, one Silver and one Bronze Medals in Paralympics. But we have not a single sport centre dedicated to people with special abilities. So, they have achieved everything, which is available to them, on their own courage and because of their own grit. But insofar as facilities and Government mechanism are concerned, there is nothing much. The areas are managed by District Magistrates and IAS officers. While the Academy teaches them close to 400 Acts, but in their curriculum, the Disability Act is not even taught. My request through you is that the Government should pay attention to these three basic subjects. ... (*Interruptions*)

HON. SPEAKER: Shri Sudheer Gupta, Shri Bhairon Prasad Mishra, Shri Sharad Tripathi, Shri Rabindra Kumar Jena, Shri Gajendra Singh Shekhawat and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shrimati Meenakashi Lekhi.

#### [Translation]

KUNWAR PUSHPENDRA SINGH CHANDEL (HAMIRPUR): Hon. Speaker, I thank you for giving me an opportunity to speak regarding Bundelkhand. ... (Interruptions) Our Bundelkhand is very backward, the whole country knows this. ... (Interruptions) The Government of India has been giving special economic package for Bundelkhand... (Interruptions) But the Government of Uttar Pradesh has always been misusing it. ... (Interruptions) After a drought for 10 consecutive years, this year, by the grace of God, we have received good rain, resulting in a plentiful crop. (Interruptions) However, due to the non-availability of fodder for cows and animals, people have abandoned all their cattle, which is causing severe damage to the crops of farmers. ... (Interruptions)

Hon. Speaker, I will take one more minute.... (Interruptions) This is a very important subject.... (Interruptions) regardless, the people of Congress have taken the entire session... (Interruptions) Through you, the Government of India is requested to strictly direct the government of Uttar Pradesh under the special package to build cattle sheds in the entire Bundelkhand region on the pattern of Gujarat, where cattle sheds have been built in every Panchayat

for rearing cattle. ... (Interruptions) At least, when the special package is given.... (Interruptions) If there is no fodder for animals there, then Go palak should be given money at the rate of one thousand rupees per cow,... (Interruptions) So that cows can also be saved there. ... (Interruptions) Like Sikkim, in a special way, Bundelkhand can become an agro-economic zone and the income of the farmers can be doubled.

**HON. SPEAKER:** Shri Sharad Tripathi, Shri Bhairon Prasad Mishra and Bhanu Pratap Singh Verma ji are allowed to associate with the issue raised by Kunwar Pushpendra Singh Chandel.

The House stands adjourned to meet again on Monday, the 5<sup>th</sup> December, 2016 at 11.00 a.m.

#### **12.37 hours**

The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 5, 2016/Agrahayana 14, 1938 (Saka).

#### **INTERNET**

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